GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:162
ANSWERED ON:26.03.2012
INDUSTRIAL ENVIRONMENTAL POLLUTION ABATEMENT
Sainuji Shri Kowase Marotrao; Vundavalli Shri Aruna Kumar

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government provides funds under various schemes for industrial as well as environmental pollution abatement to the implementing agencies including State Governments;
- (b) if so, the details of the major works undertaken during the last three years and the current year, agency-wise;
- (c) the mechanism in place to ensure regular monitoring of quality of works undertaken by these agencies;
- (d) whether any assessment has been made in regard to the success achieved thereby; and
- (e) if so, the details thereof?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARAS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO.162 FOR 26.3.2012 REGARDING INDUSTRIAL/ENVIRONMENTAL POLLUTION ABATEMENT BY SHRI MAROTRAO SAINUJI KOWASE AND SHRI V. ARUNA KUMAR.

- (a)& (b) The Ministry of Environment and Forests (MoEF) has been implementing a number of schemes for industrial as well as environmental pollution abatement under which financial assistance is provided to the State implementing agencies. These schemes are on-going in nature and include the following Centrally Sponsored/Central Sector Schemes:
- (I) National River Conservation Plan (NRCP)
- (a) National River Conservation Programme
- (b) National Lake Conservation Plan
- (c) National Ganga River Basin Authority
- (II) Pollution Abatement

The major work undertaken under the NRCP includes setting up of Sewage Treatment Plants (STPs) and sewerage networks. Common Effluent Treatment Plants (CETPs) and Common Treatment Storage and Disposal Facilities (TSDFs) for hazardous waste are established under the Pollution Abatement scheme. The details of projects of the last three years and the current year are given in Annexure.

(c) to (e) The work done under the schemes is regularly monitored / reviewed by the Ministry. Officers of the Ministry and Central Pollution Control Board visit the States to monitor progress of schemes. Monitoring process, inter alia, includes mandatory audit of accounts of grantee organization, submission of audited utilization certificates, expenditure statement and a progress report on the activities conducted by the grantee organization besides field visits by officers of the Ministry. The National River Conservation Directorate has a detailed Management Information System for monitoring in place. Regional offices of the Ministry also review/monitor and take follow up action on various issues/programmes. A third-party inspection system has also been introduced.